

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 107
New IA-3333/2024
In
IB-278(ND)/2022

IN THE MATTER OF:

M/s. Alcon Laboratories (India) Pvt Ltd

.....APPLICANT/PETITIONER

Vs

Emco Tech Equipments Pvt Ltd

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 04.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the RP

: Mr/Ms. Udita Miyan, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA-3333/2024:-

This application has been filed seeking the following prayers:-

- *Grant an extension of the CIRP period for 90 days i.e., from 18.07.2024 to 16.10.2024;*

It is submitted by the Learned Counsel appearing for the Resolution Professional that since no Resolution Plans were received, fresh Form G has been published. Further, the CoC in its meeting held on 14.06.2024 has passed a Resolution for seeking extension of the CIRP period which was passed by 77.6% votes.

Having regard to facts and circumstances of the case, we deem it appropriate to grant extension of 90 days from 18.07.2024 to 16.10.2024.

IA disposed of.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**